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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

Inv. P No. 2/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)  
C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

Name of the Company: Veil Insurance Services Pvt. Ltd.  
V/s.  
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S.S. ISRANI i/g S.D. ISRANI LAW CHAMBERS	ADV FOR ORIG PETNR		Satyan
2.				
3.	PARITOSH CALLA	ADVOCATE FOR THE APPLICANTS		
	Rakesh Sharma	Adv. for R-6		
4.	Satyanarayan Surti	in person		Shree

ORDER

Learned Advocate Mr. Paritosh Calla present for Intervener. Learned Advocate Mr. Rakesh Sharma present for original Respondent. Learned Advocate Mr. S S Israni present for original petitioner. Original Respondent no. 6 Mr. Satyanarayan Surti present in person

R-6 present in person.

Intervener is directed to issue a copy of application to R-6 and file proof of service.

R-6 shall file reply, if any by 23.11.2017 serving a copy in advance to other side.

Intervener offered to file resolutions of the applicant companies.

Heard arguments of learned Counsel for Intervener and learned Counsel for Original petitioner and original Respondents.

List the matter on 23.11.2017 for reply of R-6 and <sup>arguments</sup> ~~reply~~ of R-6.

*Mani*

**MANORAMA KUMARI  
MEMBER JUDICIAL**

*Bikki Raveendra Babu 20.11.17*

**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 20th day of November, 2017.